

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 73(ND)/2017
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

NAME OF THE COMPANY : M/S.


S.K. Bajaj Rubber Pvt. Ltd.

And

Registrar of Companies NCT of Delhi & Haryana

SECTION OF THE COMPANIES ACT: 252(3)


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

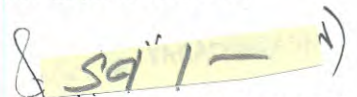
1.	<i>Manish Raj</i>	<i>Company prosecutor</i>	<i>For Roc, Delhi</i>	
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ORDER

Learned Counsel for the petitioner prays for restoration of petitioner's name which has been struck off by the office of ROC. However, copy of the notice has not been served by the petitioner on the ROC impleaded as respondent. Learned Counsel for the petitioner represent that a copy of the petition along with annexures will be served at the earliest. Upon such service, four weeks time is granted to ROC to file the reply in relation to the Petition.

List the matter for further consideration on 26.05.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)